

**THE HIGH COURT OF MEGHALAYA**  
**SHILLONG**

**CIRCULAR**

No. HCM. III/03/2013-Estt/ 1219

Dated, Shillong the 18<sup>th</sup> May 2020

In view of the further extension of lockdown measures to contain the spread of COVID19 by the Government of India, the Hon'ble, the Chief Justice, is pleased to direct that normal functioning of the High Court and the Courts subordinate to it shall remain suspended till 2<sup>nd</sup> June 2020 or until further order, whichever is earlier. The modalities for taking up matters of extreme urgency—as already notified in the circular dated 25<sup>th</sup> March 2020—shall continue during the aforesaid period.

By order,

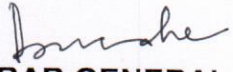
REGISTRAR GENERAL

Memo No. HCM. III/03/2013-Estt/ 1219 A

Dated, Shillong the 18<sup>th</sup> May 2020

Copy for information to: -

1. The Registrar –cum– Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice R.V. More, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
5. All District & Sessions Judges.
6. The Advocate General, High Court of Meghalaya, Shillong.
7. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
8. President / Secretary, High Court Bar Association, Shillong.
9. President / Secretary, Shillong Bar Association, Shillong.
10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
11. Notice Board.
12. Office File.

  
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